

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN):

(a) No Sir. No such conclusive studies have been undertaken in the South Pole by Indian Antarctic team so far.

(b) Question does not arise.

(c) According to the report of Intergovernmental Panel on Climate Change (IPCC) 1995, the Global Mean Sea Level has risen 10 to 25 on over the last 100 years (1890-1990) at the rate of 1 to 2.5 mm per year. The observed trend for this period at Bombay is 0.9 mm per year. Preliminary studies conducted by the National Institute of Oceanography (NIO) Goa have indicated that the sea level rise is about 0.36 to 0.91 mm per year at different locations along the Indian coast with an average rise of 0.53 mm/year. Detailed studies have not been conducted so far to ascertain the impact on coastal cities due to inundation arising out of sea level rise.

(d) The Government has initiated a programme in 1990 titled 'Sea Level Monitoring and Modelling' under which 8 modern tide gauge stations at Porbunder, Marmagao, Kavaratti, Port Blair, Kochi, Chennai, Visakhapatnam and Paradip have been set up to monitor sea level changes. Detailed mapping of the coastal areas in 1:25,000 scale with 0.5 metre contour are also undertaken for the most vulnerable stretch from Nellore to Machilipatnam to facilitate impact assessment studies related to sea level rise.

#### Urban Employment Scheme

22. SHRI JAYSINH CHAUHAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the details of the employment schemes implemented in the urban areas of Gujarat;

(b) the number of mandays created till June, 1997 in the urban areas of the State;

(c) the total funds provided by the Union Government for this purpose and utilised by the State Government so far;

(d) whether the World Bank has provided any assistance to the State Government for the purpose; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) This Ministry is implementing two Centrally sponsored urban employment schemes namely, Nehru Rojgar Yojana (NRY) and Prime Minister's Integrated Urban Poverty Eradication Programme (PMIUPEP) in the urban areas of Gujarat.

(b) NRY:-Till 30-6-97, 13.05 lakhs mandays of work were created under the scheme of Urban Wage Employment (SUWE) in Gujarat.

PMIUPEP:-There is no wage employment component under this programme.

(c) NRY:-The funds provided by the Union Government and utilised by the State Government under NRY till 30-6-97 were Rs. 3610.11 lakhs and Rs. 1684.10 lakhs respectively.

PMIUPEP:-The amount of Central share released under the programme to Government of Gujarat is as follows:-

Year	Amount (Rs. in lakhs)
1995-96	583.59
1996-97	315.54500

The State Government has utilised Rs. 2,59,51,492/- and Rs. 2,04,75,185/- for the years 1995-96 and 1996-97 respectively.

(d) No, Sir.

(e) Does not arise.

[English]

#### Action Against Travel Agents

23. SHRI S. AJAYA KUMAR: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have taken any action against the travel agents who have cheated the Indian labourers seeking jobs in foreign countries; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR): (a) and (b) Complaints regarding cheating and extortion substitution of contracts, down grading of skills, non-payment and delayed payment of wages, premature termination of contracts, unsatisfactory living and working conditions etc. are at times received from the workers. These are enquired into with the help of police authorities and the concerned missions abroad and appropriate action, including suspension and cancellation of the Registration Certificates, is taken according to the merits of each case. Public Hearings are also held twice a week i.e. Tuesday and Friday from 11.30 A.M. to 12.30 P.M., in which both complainants and the Recruiting Agents are called and grievances settled in majority of the cases. During the last three years 1994, 1995 & 1996, 239 complaints were received against the Recruiting Agents and registration certificates of 26 Recruiting Agents were suspended and R.C. of one R.A. was cancelled.

#### Child Labour

24. SHRI N. DENNIS: Will the Minister of LABOUR be pleased to state:

(a) whether the Union Government provide any

incentives/financial assistances to the authors for creative work to eradicate child labour;

- (b) if so, the details thereof;
- (c) whether the State Government also provide such incentives;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR): (a) to (e) A major programme was announced by Government on 15th August, 1994 for the rehabilitation of children working in hazardous occupations. Under the programme, National Child Labour Projects are opened for the rehabilitation of children working in hazardous occupations. In the Special Schools opened under the project, children are provided with non-formal education, vocational training, nutrition, etc. These projects are fully funded by the Central Government. No financial assistance is being provided to the authors, under the programme, for creative work to eradicate child labour.

#### Land Scam

25. SHRI RAM SAGAR: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to Unstarred Question No. 2837 on 12th March, 1997 regarding land scam and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof; and
- (c) the action taken by the Government to remedy the situation?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) and (c) In respect of Item No. (i) "Govt. yet to acquire 'acquired' land", the GNCTD has reported that various notifications U/s 4 & 6 of Land Acquisition Act were issued for acquisition of land for development. Some of these notifications are very old dating back to the year 1959 to 1965. These notifications were challenged by the affected land owners on various grounds. The matter was subjudice first in the Hon'ble High Court of Delhi and then, in the Hon'ble Supreme Court. The Supreme Court has decided the matter in favour of Govt. in most of the cases. In the remaining cases, the Govt. has preferred SLPs. Instructions have been issued to all the concerned SDM's/LAC's to take over the possession of land involved in these cases to avoid any encroachment on the land.

In respect of Item No. (ii) captioned "Charitable Trust Grabs Gram Sabha Land", the GNCTD has reported that the Gram Sabha land of Village Jharoda Kalan was encroached by one Baba Hari Dass Lok Sewa Mandal. The Department of Panchayat filed an application in the Court

of Revenue Assistant for ejection proceedings. Ejection orders under Section 86-A of DLR Act, 1954 has since been passed in this case on 25.3.96. An FIR has also been lodged against the concerned encroacher with the police authorities at Najafgarh. Besides, application for execution of orders of Revenue Assistant for taking over physical possession of this land has also been filed in the Court of concerned Revenue Assistant.

Regarding Item (iii) captioned "Files pertaining to land scam missing", the GNCTD has reported that all records of the Land & Building Department are upto date in the respects.

During the preliminary enquiry, in one of the cases, three officials were found prima-facie responsible for non-filing of RFA and SLP. These officials have been placed under suspension.

#### 20-Point Programme

26. SHRI MANIKRAO HODLYA GAVIT: Will the PRIME MINISTER be pleased to state:

- (a) the total amount provided to Maharashtra and Madhya Pradesh to accelerate the 20-Point Programme during the last three years;
- (b) the amount actually spent for the purpose; and
- (c) the details of road constructed in the State of Maharashtra and Madhya Pradesh with this amount during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNMALA D. SAVANOR): (a) to (c) The Planning Commission does not allocate funds specifically under the 20-Point Programme. The State Governments provide for different items of the 20-Point Programme under sectoral heads in their Annual Plans. Road construction is not an item which is monitored under the 20-Point Programme.

#### Special Public Grievance Redressal Machinery

27. SHRI K.C. KONDAIAH: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government have recently established a Special Public Grievance Redressal Machinery at Bangalore Passport Office;
- (b) if so, the details thereof;
- (c) the number and nature of complaints received and disposed of so far;
- (d) whether most of the complaints are on impolite and rude behaviour of the staff; and
- (e) the steps proposed to be taken to make this machinery more effective in serving the people?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMALA SINHA): (a) and